

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/3310/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge,
Darrang, Mangaldai.

Dated Guwahati the th 5 April, 2024.

Sub: **Restricted holiday and Casual leave.**

Ref:- Your letter No. DJ(D) 2659 dtd. 28.03.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to avail **restricted holiday on 30.03.2024 and two days casual leave on 01.04.2024 and 02.04.2024, along with station leave permission, from the evening of 28.03.2024 till the morning of 03.04.2024.** The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Civil Judge (Sr. Div) & Assistant Sessions Judge, Darrang, Mangaldai, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, and in his absence, the in-charge CJM, Darrang, Mangaldai shall remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/3311/A, dated , 05-04-2024

Copy to:

✓ 1. The Project Manager, Gauhati High Court, Guwahati.

13/05/04/24
JT. REGISTRAR (VIGILANCE)